

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

Vs.

M/s PCL Oil & Solvant Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 22.12.2022

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)


DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Mayank Jain
For the Respondent :

ORDER

Heard the submissions made by Counsel for Financial Creditor. Let notice be served by the Court Officer on the Corporate Debtor for his appearance as well as for filing reply. Counsel for Financial Creditor is also directed to send a private notice to the Corporate Debtor. Post this matter on **19.01.2023.**


(DR. BINOD KUMAR SINHA)
MEMBER (T)

Khushboo


(SHRI P.S.N PRASAD)
MEMBER (J)